

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 50

MA 3002/2019 IA 31/2023 CA 212/2023 IVN.P 05/2023 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.03.2024**

NAME OF THE PARTIES: **UNION OF INDIA**

V/S

**INFRASTRUCTURE LEASING & FINANCIAL
SERVICES LTD**

Rule 11 of NCLT and Sec. 241- 242 of the Companies Act, 2013

ORDER

Mr. A. Chaudhary, Advocate a/w Ms. Mahima, Advocate i/b Shardul Amarchand Mangaldas appeared for the Applicant in IA No. 31/2023.

Ms. Aditi Bhansali, Advocate a/w Ms Richa, Advocate i/b AZB & Partners appeared for the Respondent no. 3 in IA no. 31/2023.

Mr. Animesh Bisht, Advocate a/w Ms. Drishti Das, Advocate i/b Cyril Amarchand Mangaldas appeared for the IL & FS in IA No. 31 of 2023.

Mr. Aditya Sikka, Advocate a/w Mr. Meghav Gupta, Advocate and Ms. Onshi Jakhar, Advocate for the Union of India.

Mr. Shwetaank Nigam, Adv for CMA.

MA No. 3002/2019 –

1. Mr. Siddarth Joshi, Advocate appeared for the Applicant.
2. Mr. Aditya Sikka, Advocate appeared for the Respondent/Union of India.
3. Learned Counsel for the Applicant seeks some time on the ground of medical condition of the client. Three weeks' time granted.

4. CA No. 212/2023 is connected to MA No. 3002/2019.

5. List these CA & MA on **12.04.2024** for hearing.

IA No. 31/2023 –

1. Learned Counsel for the Applicant informs that arguing Counsel is pre-occupied before the High Court.

2. List this IA on **12.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Sapna